

Central Administrative Tribunal
Principal Bench: New Delhi

OA 524/92

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New Delhi this the 6th day of February 1997.

Hon'ble Mrs Lakshmi Swaminathan, Member (J)
Hon'ble Mr K.Muthukumar, Member (A)

Shri Gopal Singh
S/o Shri Khazan Singh
Parcel Clerk
Railway Station
Delhi.

...Applicant

(By advocate: Mr B.S.Mainee)

Versus

Union of India through

1. The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.
3. The Station Supdt.
Railway Station
Northern Railway
Delhi.

...Respondents.

(By advocate: Mr H.K.Gangwani)

O R D E R (oral)

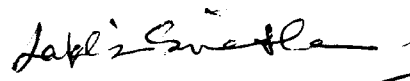
Hon'ble Mrs Lakshmi Swaminathan, Member (J)

On the last date of hearing, Shri B.S.Mainee^{learned} counsel for applicant had submitted that in case the applicant had already retired from service on superannuation, nothing survived in this OA.

2. Shri H.K.Gangwani^{learned} counsel for respondents submitted at the Bar today that the applicant has retired on superannuation from service on 31.7.96.

3. In view of the above submissions, this application is dismissed as infructuous. No costs.


(K.Muthukumar)
Member (A)


(Smt.Lakshmi Swaminathan)
Member (J)

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